

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge s(OIC) Litigation.

GOVERNMENT ORDER NO:- 12636 - JK (LD) of 2025

DATED: - 26 - 09 - 2025

Sanction is hereby accorded to the appointment of Officer's of Housing and Urban Development Department as mentioned in annexure to this Government Order as Officer Incharge (OIC) Litigation for the cases indicated against each including contempt petition, if any, pending before Hon'ble Supreme Court of India/ Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

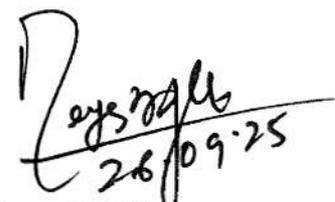
Secretary to Government

Dated:- 26 - 09 - 2025

No:-LAW-OIC/09/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government, Housing Urban Development Department.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


26/09/25
(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No. 12636 – JK (LD) of 2025 dated 26.09.2025.

| S.No. | Title of the Case | OIC |
|--------------|---|---|
| 1 | <p>i. WP (C) No. 1466/2020 titled Mannaan Enterprises Vs UT of J&K and Ors.</p> <p>ii. WP (C) No. 929/2023 titled M.R Industries Vs Govt. of J&K and Ors.</p> <p>iii. WP (C) No. 2760/2023 titled Wani Infratech Pvt. Ltd Vs SDA and ors.</p> | Mr. Syed Abul Qasim, Additional Chief Executive Officer (SSCL). |
| 2 | Case titled "Mst. Haleema Akhtar vs. Managing Director, J&K Housing Board, | Mr. Subash Chander, Deputy General Manager, Housing Unit-I Srinagar. |
| 3 | TA No 7161/2021 titled Rattan Singh and Anr V/s State of J&K and Ors | Sh. Jagdish Raj Hans, Chief Town Planner, Jammu. |

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